### श्री हुक्मदेव नारायण यादव]

जलाभजवा दिया श्रीर जेल में जाने के बाद श्राज के जमाने में जो मैजिस्ट्रेसी की हालत है वह तो आप सब को मालुम ही है, दूसरे दिन उनको जमानत मिल गयी लेकिन उस ईमानदार ग्रौर कर्मठ ग्रफसर को जहां पुरस्कार मिलना चाहिए था वहां उस के बजाय उसका तीन, चार दिनों के भ्रंदर तबादला कर दिया गया। यह किस सरकार ने किया मुझे नही मालूम लेकिन ग्रगर बिहार की सरकार ने किया है तो केन्द्र की सरकार को हस्तक्षेप करना चाहिए कि ग्रगर वह ग्रफसर ईमानदारी से काम करता है ग्रौर एक सरकारी उप-कम को इतने लाखों।-लख के घाटे में चल रहा है ग्रौर ग्रगर उस कारखाने में चोरी हो रही है, उसने भ्रगर हिम्मत करके उस को पकड़ने का काम किया तो उसके लिये उसको मुग्रावजा यह मिलता है कि उसको इसके लिए दंडित किया गया, ऐसा करके तो सरकार साफ यह कहती है अपने सरकारी कारवानों के जनरल मैनेजरों को कि जितनी चाहे चोरी करो चाहे जो कुछ करो ग्रीर ग्रगर तुम को कोई पकड़ने का काशिश करेगा तो उस अफसर को इसी प्रकार दंडित किया जायेगा। चाहता हूं कि इस मामले की सी० बी० श्राई० से जांच करायी जाय। इसी प्रकार वहां की कोल माइन्स में लाखों रुपये का सालाना का कोयला, करोडों रुपये का कोयला चोरी से बाहर चला जाता है। उस मामले की भी जांच होनी चाहिए और कोयले चोरी में भी जो लोग या ग्रफसर हों उन को पकड़ा जाना चाहिए । तो इस सवाल को उठा कर हं कि सरकार इस पर ग्रपना वक्तव्य देने कि केवल स्पेशल मेंशन के तौर पर इस सवाल को उठाने की यहां पर कार्यवाही हो जाये। इस पर श्राप बहस कराइये ताकि ग्रीर दूसरे कई घोटाले

भी प्रकाश में ग्रा सकें ग्रौर उस ग्रफसर के साथ जो ज्यादती हुई है उस के सबंध में मैं ग्राप की मार्फत सरकार से मांग करता हू कि भारत सरकार उस में हस्त-क्षेप करे ग्रौर उस ग्रफसर के साथ जो ज्यादती हुई है उस के स्थान पर उस को उचित न्याय दिया जाय । इस के साथ-साथ उन कारखानों में जो ऐसे चोर लोग है उन को पकड़ने की सरकार कार्यवाही करे।

# THE COMPANY SECRETARIES BILL, 1980

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I move:

"That the Bill to make provision for the regulation and development of the profession of Company Secretaries, as passed by the Lok Sabha, be taken into consideration."

Mr. Deputy Chairman, the important role of the corporate sector within the framework of the planned programme of the economic growth of the country is well recognised. The healthy growth of the corporate sector is, therefore, a matter to which the Government attaches very great importance. An essential ingredient for the healthy growth of the corporate sector is the induction of professional management. The Government attaches special importance to the development of professional management so that the corporate sector can evolve and function in tune with the changing needs of the time and the social responsibility that this important segment of the economy has to shoulder.

The profession of Company Secretary has an important part to play for the introduction of professionalism in the area of corporate management.

The Statement of Objects and Reasons of the Company Secretaries Bill. which is before the House already. indicates the background of the proposed legislation. I would like to add that even while the original Companies Bill was introduced in Parliaearly as ment as 1953. the then Finance Minister gave an assurance to the Parliament, in response to numerous requests, that the Company Law Administration would help in the building up of the institution of Company Secretaries. Indeed, from as far back as 1961, my Department has been endeavouring to encourage the growth, as a class, of the profession of Company Secretaries by holding examinations for Company Secretaryship and awarding diploma which then used to be a Government diploma in Company Secretaryship, on the basis of norms and standards laid down by an Advisory Board which had been set up under the Government of India Resolution dated 14th April. From 1968 onwards, when the Instiof Company Secretaries was tute constituted as a separate Institute under section 25 of the Companies Act, the Government has been deavouring to develop this institution as an independent non-profit-making organisation, charged with the responsibility of conducting examinations in Company Secretaryship and in developing a cadre of professional Company Secretaries who can serve the best interests of the companies as well as subserve the public interest. Over the years the Institute of Company Secretaries has fully justified the support given to it by the Government. In recognition of the steady efforts made by the Institute to develop a cadre of professionally competent body of Secretaries, the Com-Secretaries (Qualifications) Rules, 1975, provided that only an Associate or a Fellow of the Institute of Company Secretaries of India shall be eligible for appointment as a qualifled Secretary in companies with a paid-up capital of Rs. 25 lakhs or more. The proposal to convert the Institute of Company Secretaries of

India into a statutory body has been under discussion for some time. As the honourable Members are aware. the growth of the two parallel disciplines, those of Chartered Accountants and the Cost and Works Accountants. is already regulated by statutes pertaining to these two categories of professionals, namely, the Chartered Accountants Act of 1949, and the Cost and Works Accountants Act of 1959. By giving statutory recognition to the Institute of Company Secretaries, therefore, the three different professions of Chartered Accountants Cost and Works Accountants and Company Secretaries, connected with the smooth functioning of the corporate management, would be given statutory recognition. Government hopes that this would help put the working of corporate sector in India on sound foundations.

Sir, I need not dilate on the various provisions of the Bill and the administrative structure of the Institute of Company Secretaries to statutory recognition is now proposed to be given. What we are endeavouring through this special enactment is merely to confer statutory recognition to an institution which has already helped significantly in introducing professional management among the larger units of the corporate sector. Increasingly the demand for qualified and trained Company Secretaries is expected to grow even for companies with a paid-up capital of less than Rs. 25 lakhs and it is my hope that the profession of Company Secretaries would be further strengthened with a view to serving the longterm interests of corporate in tune with the objectives of national growth.

Sir, as you may be aware, the Bill has been passed by the Lok Sabha on the 16th June 1980. To sum up, this Bill is in the interest of developing professional management in the corporate sector and, Sir, I move that the Bill be taken up for consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: Now, there are two amendments. The amendment of Mr. Hukmdeo Narayan Yadav is not in order as he has not given the names of Members who are to be on the Committee. Now, Mr. Shiv Chandra Jha to move his amendment.

श्री शिव चन्द्र झा (बिहार) : उप-सभापति जी, मैं सशोधन प्रस्तुत करता हूं कि :

''कम्पनी सचिवों की वृत्ति के विनियमन ग्रीर विकास का उपबन्ध करने वाले
विधेयक को, जिस रूप में वह लोक सभा
द्वारा पारित किया गया है राज्य सभा
के ग्रगले सल के प्रथम दिवस तक
प्रतिवेदन देने के ग्रनुदेशों के साथ
राज्य सभा की एक प्रवर समिति को
सौपा जाये जिसमें निम्निणिखित सदस्य
होंगे:

- (1) श्री हरेकुष्ण मल्लिक
- (2) श्री राम लखन प्रसाद गुप्त
- (3) श्री हुक्मदेव नारायण यादव
- (4) श्री जी० सी० भट्टाचार्य
- (5) प्रो० राम लाल परीख ।''

The question was proposed.

SHRI S. W. DHABE (Maharashtra):

Mr. Deputy Chairman, Sir in moving
the Bill the reason given by the

Minister is that they are giving
statutory status to the Institute of
Company Secretaryship.

#### [The Vice-Chanrman (Shri Bishambhar Nath Pande) in the Chair]

There are certain provisions in this Bill, to which I will make reference afterwards. The Statement of Objects and Reasons says—I quote:

"The Administrative Reforms Commission has also examined the desirability of encouraging the growth of the profession of Company Secretaries as a necessary adjunct for a more efficient working of the corporate sector. The

said Commission has also recommended that the companies with a certain paid-up capital should compulsorily appoint qualified Secretaries and that suitable qualifications for such Secretaries should be prescribed by the Government. They further observed that the qualification should include passing of an examination conducted by the Government on all-India basis and training in the corporate sector..."

This is an important recommendation about the qualifications being prescribed and also that they should appear in an examination on all-India basis. But I do not find that the Government has taken the power to prescribe the same. It does not provide the prescribed qualifications as recommended by the Administrative Reforms Commission.

There are two aspects of it. Firstly, I find from the self-contained scheme under clause 6 of this Bill that the certificate will be issued by the Council for those who practise and who are eligible and who have qualified. Then, Sir, there are other provisions how the Council will be constituted. But the most important provision is about the functions of this Council. The duties and functions of the Council are contained in sub-clause (2) of clause 15. Then, Sir, it is provided in clause 17 that the Council shall confrom amongst its members stitute an Executive Committee, a Disciplinary Committee and an Examination Committee. Sir, earlier it was found that the Companies were appointing from among their own relatives and the Secretaries' main job was executive. Certain restrictions were necessary. In order to have professional people properly trained it is also necessary that it should not be under the Government control When academic bodies are there doing all these jobs, I fail to understand why new institution is required to be constituted by law. Sir, the All-India Medical Council is there. But medical education is not conducted by the All-India Medical Council. It is done by Universities. Medical colleges are

there. Technology and Science subjects are being taught by Universities and institutions affiliated to Universities. Not only that. Now Business Management Courses are being conducted by Universities. The Bom-University. the Ahmedaba**d** University and the Calcutta University have got Degree Courses in Business Management and examintions are conducted by Universities. I fail to understand whether this aspect has been examined by the Minister or not. When Universities can conduct examinations for law, when Company Law is one of the subjects taught in Law Colleges, when examination is conducted by the Medical Council, and so on, why Company Secretary's Training Courses cannot be taken up in India? by various Universities And why are the universities completely excluded for the training of this? This creates a doubt that the Covernment wants to control the company through secretaries. If the secretaries are to be trained in a particular manner by the Government, then certainly it will have its own way because they will also financing the company and they will have a more say. Sir, the Government has taken power by another provision which is nowhere else. power is, if the direction is given by the Government, then it must be followed by the Council. And if it does not follow, then under clause 35, the Council can be dissolved and the Government can appoint somebody as an administrator or a recei-

Therefore, Sir, my first submission to the Minister is that this aspect of conducting this examination by the universities should be seriously examined so that these sacilities available in a decentralised way. You secretary's have got the company training course only at Delhi. I don't think this Council is going to have centres all over India to provide the training programme. Therefore, Sir. the university medium, whether it may be a suitable medium for conducting the examination should seriously considered. Even on this,

in the Council's constitution, there is no provision that the university nominees will be there. The Government nominees are there. There are no people's representatives on the Council either the MLAs or the MPs. I would like to know from the hon. Minister why the university nees are excluded from the constitution of the Council which merely says that certain nominees of the Government will be there.

Then, Sir, there is the Examination Committee. Now the curses are conducted by the Government and the diplomas are given. Ultimately the University Grants Commission there and the universities also grant degrees. And whether these courses will be approved by the universities and the University Grants Commission is also an important question because, without that, they will not be able to get the pay scales which are contemplated in the disciplines of the university cadre. Therefore, Sir, the second submission which would like to make to the hon. Minister is that in the Examination Committee also, the facilities of the universities, specially for law and economics should be associated so that this can have an academic independence, and academically the examination can really be said to be on par with the university examinations.

Sir there are two or three other which I would like to mention briefly. Otherwise, this Bill is of a type which requires a little comment on different aspects. Sir, under clause 33, there is a provision that the employees of the dissolved company will be taken and given employnewly constituted ment in the Institute. I would like to know whether those employees will get the seniority and whether their seniority and length of service is protected in giving them employment under clause 33 because clause 33 itself does not say anything in this matter. Sir, the I would like to other thing which here is that there is mention participation in the Examination Committee or the different Commit-

#### [Shri S. W. Dhabe]

tees constituted by the Council of the staff who will be conducting these courses, who will be working as lecturers. And I would like to know from the hon. Minister whether the staff, the professors or the lecturers, will be employed for the training programme and will be associated with the Examination Committee. And in making the rules, this aspect of the question will have to be taken into consideration.

Lastly, Sir, I would like to refer to some of the provisions made here, specially clause 35. Clause 35 says: "The Central Government may from time to time, issue such directions to the Council as in the opinion of the Government are conducive Central to the fulfilment of the objects of this Act and in the discharge of its functions, the Council shall be bound to carry out any such directions." Then, Sir, it has been provided that if, in the opinion of the Central Governthe Council has persistently committed default in giving effect to the directions issued under this section, the Central Government dissolve the Council, and pending the constitution of a new Council in accordance with the provisions of this Act, can authorise any person body of persons to take over management of the affairs of Institute and to exercise such functions as may be specified in this behalf by the Central Government. I think the whole provision of this clause 35 is a negation of the democratic working of an institution and to dissolve it and appoint an administrator will not be conducive if really this institution is to be developed as an academic body and for training purposes. Therefore, I say, this clause 35 may be deleted or he may give an assurance that this power will not be exercised by the Government. Thank you.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Mr. Vice-Chairman, Sir, the Company Secretaries Bill has come not a day too early and will go a long way in adding to the efficiency of the corporate sector in our country and so I welcome this Bill as it gives a statutory body status to the Institute of Company Secretaries. It is the need of the hour to develop the essential manpower required to man the corporate sector in the most efficient and professional manner.

Sir, the hon. Minister has stated some few days back in one of his speeches and I quote: "That the two cardinal principles. namely, professionalisation of management and the preparation of meaningful accounts have formed the basis of many provisions of the Companies Act and constitute a major instrument of policy of the Government in pursuit of the industrial policy". Sir. with this as the main background, the Government started holding examintions in Company Sercetaryship 1961, almost 20 years back. And, now the profession of Company Secretaries has come of age. The Department of Company Affairs has nurturthe institute well during infancy and we should not now hesitate to bestow a major status, if not adulthood, to the Institute. No doubt, Sir, the Institute of Company Secretaries will be a valuable addition to the Institute of Chartered Accountants and the Institute of Cost and Works Accountants ushering in the economic democracy in the corporate world and also it will help in curbing monopoly and restrictive practices to a great extent.

Sir, it is high time that we now have a new generation of corporate sector service officers whose primary loyalty should be to the nation's socioeconomic ideals and not to the dictates of the controlling management as we have found that this does not take the country to further progress that we require.

Sir, as the hon. Minister has very rightly pointed out in one of his speeches that the Government is basically deeply interested in evolving

a system of accounts which is adequate from the point of view of shareholders and it is also mentioned in the objectives of the Bill also. Sir, here we have to safeguard the millions of shareholders of small holdings who are completely ignorant of the working and actions of management. They are not organised and their lone voice is not effective at the managerial level.

Sir, the hon. Minister should take another point for his consideration and that is that the Government has not yet been able to regulate and discipline the working of the accounts, accountants and auditors serving the private corporate sector and as far as my information goes the prospective entrants to this profession are subject to great hardship and harassment to the point of humiliation by certain organised elders in this field. So, the hon. Minister shall also have to consider this aspect of the matter by setting up an expert committee to review in great depth the entire gamut of education of the corporate sector service officials in order to do justice to fresh entrants. During the last five vears there has been a tremendous spurt in the demand for qualified company secretaries and as per the statement of the President of the Institute of Chartered Accountants the Government has made increasing use of

the experts available. But I 4 P.M. would like to know as to why the companies located in the backward areas are still unable to attract any one of the few qualified Is it because Company Secretaries. that the qualified persons' expectations and their demands for perks are much more than enjoyed by the Chief Executive of the company. It is, therefore, necessary that either the Government or the Institute should operate a pool for the proper placement of The services and fixation of remunera-It is impossible to have tion etc. control and free market to go hand in hand together.

Sir, it is really distressing to know that the management of the outgoing

Institute of Company Secretaries is following a slightly very narrow and restrictive practice in the name of rigidity and hardening of the curriculam and examination standards. The so-called seniors are trying to restrict the entry of a number of freshly qualified persons. We are fully aware that the economy and corporate sector are expanding fast and there is no dearth of availability of employment opportunities. It is also very necessary to draw a line that those whose duty is to watch over the working of the Institute should not be allowed to align themselves with the vested interests and for that purpose, I would like to suggest that the hon. Minister should consider that permanent cadre officers of the Government even when they are qualified Company Secretaries, should not be allowed to contest an elective position in the new Institute. Equal care should also be taken while selecting the representatives of the Government to be on the governing body of the new Institute for maintaining quality and high standards.

Another point is regarding the officers and the employees of the Institute that they should not be allowed to have private consultancy because the very fact, that they have their private consultancy, defeats the very purpose of the services for which they are supposed to work.

Sir, the hon, Minister should also the Department consider that Company Affairs has not imposed any cost audit and social audit on this new Institute. I would like to request the hon. Minister-everytime we say that charity begins at home-that the Institute should set an example by having cost and social audit as part of its functioning and should not try to skip it. It is a well-accepted fact that the fastest and the surest way of achieving the necessary changes of directions is through the students community. But look, what treatment the students community gets. To quote one example only, I would point out that the students are asked to pay

[Shrimati Sushila Shankar Adivarekar].

exorbitant rates for the journals while the enrolled members are getting the publications almost free of cost. If the students have to pay anything more than the subscribed rate, let alone the concessional rate, it tentamounts to our profiteering at the cost of the students. I would request the hon. Minister to look into it and if there is any such practice, it should be stopped immediately. The students—a majority of them—being the unemployed youth, should be given the maximum assistance rather than they should be exploited.

Directorate of Studies has not been able to build up good faculty for the correspondence and other courses. Much more is to be achieved in this direction also and much more is to be improved upon also in this field. would request the hon. Minister to give a second look to these studies and the correspondence courses. It may also be desirable that the Central Government be empowered to nominate one person to be the member of the Institute to have some control and to keep liaison with it. There should also be separate schedule bringing out the functions and the duties of the Company Secretary as envisaged by the Companies Act of 1956.

With these few suggestions and few observations, I am sure this Bill will add to the efficiency of the corporate sector in the country. I congratulate the hon. Minister for his one more step in the right direction.

श्री शिव चन्द्र झा : श्रीमन्, यह विधेयक जो है कम्पनी सेकेटरी का, जो हमारे सामने है हम देख रहे हैं कि इस विधेयक में दो बातें बहुत साफ रूप में ब्राती हैं । एक बात तो यह है कि तरकार महसूस करती है कि कारपोरेट तेक्टर जो है वह बढ़ा है, प्राइवेट कारपोरेट सेक्टर खासकर बढ़ रहा है ग्रौर उनको रोकने के लिए जो कानून हैं जैसे इसमें रेम्ट्रिक्शन लाने के लिए एम॰ ग्रार० टी॰ पी॰ एक्ट, इंडस्ट्रियल डेवलपमेंट रेग्गले-

शन एक्ट, फारेन एक्सचेंज रेगलेशन एक्ट. इन सबके प्राविजन्स को ये कम्पनीज मानें इसके लिए क्वालीफाईड सेकेटरी हों इसकी जरूरत महसूस की गयी है। एडमिनिस्ट्रेटिव रिफार्म्म का भी इंस्टीट्यूट है। यह म्राल इंडिया बेसिस पर एक इंस्टीट्यूट होगा जिससे सेकेटरी होंगे जो इन कानुनों को मानने में इन कम्पनीज की मदद करेंगे । लेकिन इसमें जो बात पहले ग्राती है वह यह है कि जो इंस्टीट्यट भ्राप बना रहे हैं उसमें जो ट्रेनिंग लेगे, सर्टिफिकेट लेंगे, डिप्लोमा लेंगे जो कि म्राप देना चाहते हैं तो क्या इसका प्राविजन है कि उन सबको इम्प्लायमेंट मिल जायेगा । ग्रापके स्टेट-मेंट में दिया है एपार्ट फाम इम्प्लायमेंट प्रासपेक्ट, तो क्या ऐसी बात नही है कि जिनके पास बिजिनेस मैनेजमेंट के या इक्नामिक्स के या और दूसरे इस तरह के एलाईड सर्विसेज के डिपलोमा हैं, सर्टिफिकेट्स है वे ग्रनइम्प्लायड नहीं हैं । इसलिए इंस्टीट्युट से जो पैदा होंगे डिग्री लेंगे क्या उनको फूल इम्प्लायमेंट की गारन्टी होगी कि उनको इम्प्लायमेंट मिल जायेगा, उनका इस्तेमाल समाज में कारपोरेट सेवटर में या सरकार के दूसरे किसी विंग में हो जायेगा, मैं ऐसा नहीं देखता हूं। यह ठीक है ग्राफ इंस्टीट्म्ट बना देते हैं कि डिग्री उनको मिले लेकिन एक इक्नामिक का दूसरा विद्यार्थी जो युनिवर्सिटी से श्रायेगा, बिजनेस मैनेजमेंट का स्रायेगा वह यह काम नहीं कर पायेगा भावजूद इसके स्पेशलाईज होने के, **देती** बात नहीं है। यह एक तरह से सुपर-फ्लूग्रस भी हो जाता है कि जिस योग्यता के लिए बनाया जाता है उस योग्यता के बहुत से दूसरे कोर्सेज है, दूसरे महकमें हैं जिनसे यह डिग्री मिलती है बावजुद इसके स्पेश लईज होने के लिए । इसलिए बड़ी बात इसमें श्रा जाती है कि जिनके लिए यह बनाया

गया है उनको इम्प्लायमेंट मिलेगा या नहीं, इसमें मुने शक है।

दूसरी बान जो भ्राप काऊसिल बनाते हैं इंस्टीट्यूट चलाने के लिए, वह भी डाऊटफूल है। जिस रूप में श्राप बनाते हैं यह ग्रापका एक जनरल तरीका रहा है कि सब ब्यूरोकेटिक बनाते हैं जो आम बीमारी है। हम लोग बार बार बोलते रहे हैं कि इसमें डेमोकेटाईज करने का दृष्टिकोण कम रहता है । इसमें श्चापने दिया है कि क्लास में जो फेलोज रहेंगे :

"Not more than twelve persons elected by members of the Institute from amongst the Fellows chosen such manner and from regional constituencies as may be notified in this behalf by the Central Government in the Official Gazette"

ग्रौर चार ग्रापके सेंट्रल गवर्नमेंट से नामी-नेटेड होंगे । जनता के प्रतिनिधि इसमें क्यों नहीं भ्रायेंगे ? चाहे एम० एल० ए० हों। बात उन्होंने ठीक र बी है कि जनता के प्रति-निधि एम॰ एल॰ ए॰, एम॰ पी॰ लाने में भ्रापको क्या एतराज होता है । यह मानते हुए कि वे ठीक नहीं हैं, उनका फंक्शन ठीक नहीं है तो वह यदि उन पर लागू है तो आपके ऊपर लागू है हम सब पर लाग् हैं। लेकिन मिनिमम डेमोक्रेटिक तरीका है कि जनता का जो प्रतिनिधि है वह डेमोक्रेटिक रूप रखता है। इसलिए ऐसे इंस्टीट्यूट में उनका श्राना जरूरी है, तो ग्राप जो काऊंसिल बना रहे हैं उसका यह रूप भी डेमोक्रेटिक नहीं होता है यह ग्राखीर में नैरो डाउन हो जायेगा श्रौर जिसको कुछ लोग श्राम तौर पर कहते हैं अफसरशाही यह उसके हाथ में होज येगा । स्राप इसकी सफाई दें कि यदि ऐसी बात होगी तो ्रा प इसकी सफाई देंगे।

श्राखिरी बात है, श्रीमन्, कि जो इसके पीछे कारपोरेट सेक्टर का क्षेत्र वड़ रहा है जिसको वे खुद कबुल करते हैं यह सबसे बड़ी बीमारी है । ग्राज उसको कन्द्रोल करने में डिग्री हौल्डर्स लें, वे मदद करे, कानून को मानने में मदद करें, यह ठीक है लेकिन सबसे बड़ी बीमारी है जिसको आप कहते हैं कि उससे इसका संबंध नहीं है विधेयक की दूसरी बात है, वह बात ग्रलग जरूर है कि यह सारा प्राइवेट कारपोरेट सेक्टर जो है, य इतना बढ़ता जा रहा है, हर पंच-वर्षीय योजना में, जिसका कण्ट्रोल करना बहुत जरूरी है । संक्रेटरी हो, चार्टंड एकाउटेट्स हों, एकाउंटेंट्स हों, इन सबों से कण्ट्रोल नहीं हो पा रहा है। इसका अपना ही सुरसा जैसा रूप बढ़ा जा रहा है ग्रीर यही हमारी सब से बड़ी बीमारी है । यह प्राइवेट कारपोरेट सेक्टर जो है, यह हर पंच वर्षीय योजना में बार रहा है ग्रीर ग्राप जानते हैं कि यह पूंजीवाद का क्षेत्र है, पूंजीवाद का यह मेन ग्रखाड़ा है ग्रीर हर योजना में इसको बढाते जा रहे हैं । हमारा पब्लिक सैक्टर भी वढा है, लेकिन प्राइवेट सैक्टर ज्यादा बढ़ रहा है, जितना उसका टार्गेट है उससे ज्यादा । टोटल में मै कहता हूं कि सिक युनिट्स को छोड़ कर सम-टोटल में उसका रूप बढ़ा है श्रौ दोंनों में ऐसी रेस चल रही है, पब्लि सेक्टर ग्रौर प्राइवेट सेक्टर मे कि इम श्राशा करते हैं कि पब्लिक सैक्टर ग्रोवर-पावर करेगा । हम चाहते हैं कि यह उसको स्रोवर पावर करें, उससे निकल जाए, कण्ट्रोल करे, लेकिन देखने में ऐसा आता है कि वही हमको किसी न किसी रूप में डाइरेक्टली या इनडाइरेक-टली कण्ट्रोल कर रहा है, सारी अर्थ-व्यवस्था को कण्ट्रोल कर रहा है श्रौर नतीजा यह है कि यह सब जो हमारे श्रादर्श हैं, वे सब नलिफाई होते जा रहे

# 🏴 [श्री शिव चन्द्र झा]

है श्रौर जिस मजिल पर हम जाना चाहते हैं श्रौर सीलिए मेरा कहना है कि यह विधेयक उस माने में ठीक है। लेकिन श्राप कुछ कदम उठाएं जिससे कार्पोरेट सैक्टर, खास करके प्राइवेट सैक्टर के हाथ में जो है, उसको ठीक से कैंसे कण्ट्रोल करेंगे श्रौर उसके लिए श्रापके श्रफसरान के जरिए बहाल नहीं भी करवायेगे, नो श्री श्रापका काम चल जाएगा।

इसको स्राप ट्रस्टीणिप के मातहत ले स्रावे जैसा कि महात्मा गांधी जी ने कहा था । उसके मार्फत लाएंगे, कम्पनी सेकेटरी की भी जरूरत नहीं होगी स्रौर इंस्टीट्यूट की भी स्रापको जरूरत नहीं होगी । सारे कार्पोरेट सैक्टर का रूप ही दूसरा हो जाएगा स्रौर क्या स्राप में हिम्मत है कि जो गांधी जी के ट्रस्टीणिएं के जो स्राट्श थे, उसके मातहत टाटा स्रौर विरला को लाएंगे ।

तो इस तरह से आपको कुछ रैडिकल कदम उठाने होंगे जिसमे कि सारे पर आपका कण्ट्रोल हो जाए । यदि एक विशेषज्ञ यहां बिठा दिया ग्रांर दूसरा उधर रख दिया—मंत्रियों के रूप में भी विशेषज्ञ ग्रा जाते हैं, यह सब खामियां हैं ग्रोर सरकार को सारे कापेंरेट सैक्टर को एक तरीके से पाइडलाइन में लाने के लिए, कण्ट्रोल करने के लिए कम्प्रीहैन्सिय विधेयक लाना चाहिए । मैं तो ग्राखिर में यही कहूंगा कि समाज ग्रौर समय का तकाजा है कि प्राइक्ट कम्पनियां जितनी है, कम से कम बड़े-बड़े जो मगरमच्छ हैं उनको ग्राप ग्रपने मातहत ले ग्रायें, यानी नैशनलाइज कर लें ।

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम के ही) : मगरमच्छ ? श्री शिव चन्द्र झा: मगरमच्छ-75 जो बड़े बड़े घराने हैं, उन पर ग्राप कण्ट्रोल कर लें जो सब से बड़े हैं, इसमें से तो ग्राप जानते हैं कि वे पिरेमिड के ऊपर बठे हुए हैं ग्रीर यह सब नाच नचा रहे हैं। बीमारी यहां तक है।

तो ग्राप इन सबों को कण्टोल करने के लिए ग्राप में हिम्मत है ग्रौर कदम उठाने के लिए तैयार हैं और यदि ऐसा करेंगे तो ग्राप यकीन रखें कि सारा देश ग्रापका साथ देगा । पार्टी डिमार्केशन को भन कर सारा देश, कन्याकुमारी से कश्मीर तक श्रीर श्रीखा से मणिपुर तक सारा भारत ग्रापके साथ है । ग्रापको शायद याद होगा कि जब प्रिवी पर्स का खात्मा हम्रा था, या.बैंक नैशनलाइज हुए थे, तो कैसी हवाबही थी और कैसी मदद मिली थी । लेकिन जब से इमरजेंसी के वक्त से उल्टा धंधा ग्रापने शरू कर दिया तो सारे देश ने ग्रापका विरोध किया । इसीलिए उस तरह से कदम यदि ग्राप लाते हैं, तो यह सब विधेयक मूपर-फलग्रस हो जायेंगे भौर ग्रापने जिस ब्रादर्श को लेकर कम्पनी सैकेटरी विधेयक ले ग्राए हैं, वह मकसद पुरा हो जाएगा ग्रौर इसकी कोई जरूरन नहीं है।

इन्हीं शब्दो के साथ में इसका समर्थन करता हूं।

श्री राम लंखन प्रकाद गुप्त (बिहार): उपसभाध्यक्ष महोदय, यह , लंपनी से केंट्री. 1980 बिल जो लाया गया है यह बहुत ही उचित है तथा कपनी से केंट्री के पेशे में विकास लाने के लिए यह एक ग्रच्छा विधेयक है। जैसा कि माननीय मंत्री महोदय ने कहा श्रीर बहुत सही कहा है, जिस तर से कारपोरेट सेक्टर बढ़ते जा रहें हैं श्रीर उनके कार्य बढ़ते जा रहें हैं

उसको देखते हुए यह बहुत ग्रावश्यक है कि इन सारी जगहों पर प्रोफेशनली कांपीटेंट व्यक्ति सब जगह रहे जिससे उनका काम ठीक से चल सके श्रीर इसलिए यह जो विधेयक है कंपनी सेक्रेटरी के लिए मैं समझता हू यह सचमुच में बहुत ही सही है। वैसे तो पहले भी इंस्टीट्युट म्राफ पब्लिक सेकेटरीज 1968 से यह फर्म है श्रौर इस तरह की ट्रेनिंग होती रही है लेकिन वह कंपनीज ऐक्ट के सैक्शन 25 के अनु-सार ग्रौर एक है इंस्टीट्युट ग्रांफ कंपनी सेकेटरीज जिसके मातहत वह काम चल रहा था परन्तु स्रब यह बहुत ही काम्परि-हैंसिव बिल लाया गया है यह सही है कि उनकी ट्रेनिंग के लिए ठीक व्यवस्था जाए परन्त् समुचा बिल देखने के ऐसा लगता है कि इसमें अभी भी बहुत कमी है ग्रौर कई तर के इसमें जो निर्देश रहने चाहिए थे वह सब इसमें नही दिए गए है। यद्यपि पावर सरकार ने भपने हाथ में रखी है, सरकार ऊपर समय-समय पर निर्देश भी करेगी तथापि बहुत ग्रधिक पावर इसमें श्राने चाहिए थे। वह शायद जरूर छोड़ा गया है कौसिल के ऊपर लेकिन सरकार की जो मन्शा है उसके ग्रनुसार इसमें ग्राना चाहिए या ग्रन्यथा यह होता है कि हम अपेक्षा कुछ करते हैं, एम्स एण्ड ब्राब्जे-क्टस में कुछ विखते हैं ग्रौर बाद में दूसर -दूसरी बातें होती हैं तो वहीं से मतभेद शुरू हो जाता है। मैं यह कहना चाहता था कि यह सैक्शन 4 में सब-क्लाज 3 में कहा गया है ---

"every person belonging to any of the classes mentioned in clauses (c), (d) and (e) of sub-section (1) shall have his name entered in the Reg ster on application being made and granted in the prescribed manner and on payment of prescribed enterance fee, which shall not exceed four hundred rupees in any case"

यह (सी), (डी) ग्रौर (ई) रखा गया

है (ए) ग्रौर (बो) को छोड़ दिया गया है। उपसभाध्यक्ष जी, एक ही बात समझ मे ग्रा सकती है, क्योंकि (ए) में है:

'any person who immediately before the commencement of this Act was an Associate or a Fellow (including an Honorary Fellow) of the dissolved company.'

पहां तक ठीक है कि उसका मेम्बर था, डिजाल्बड कंपनी का, तो उसमें फीस नहीं लिया जाए, परंतू (बी) में है:--

'any person who is a holder of the Diploma in Company Secretaryship awarded by the Government of India;'

इसके ग्रागे (सी) में दिया है---

'Any person who has passed the examinations conducted by the dissolved company and has completed training either as specified by the dissolved company or as prescribed by the Council, except any such person who is not a permanent resident of India;'

तो जब (ए) और (बी) को छोड़ा गया है तो मैं नहीं समझता हू (सी) को क्यों नहीं छोड़ा जाएगा? (सी) में जो त्यक्ति ग्राते हैं, उनकी सी ट्रेनिंग पूरी हो जाती है, यह भी डिजाल्बड कंपनी में एग्जामिनेशन कंडक्ट करता है, तो ग्रगर उसमें से पास किए रहता है और वह परमानेंट रेसिडेंट भी डंडिया का है तो फिर बैसी हालत में उनकी फीस लगाना यह एनोमली लगती है, यह ठीक नहीं लगता है। इसलिए (डी) ग्रौर (ई) को साथ रखा जा सकता है लेकिन (सी) को एग्जेम्पट करना चाहिए।

दूसरे, सेक्शन 17 की तरफ मैं मंदी महोदय का ध्यान खोचना चाहता हू। उसमें एडमिनिस्ट्रेशन के लिए डिसिप्लिनरी कमेटी है 17 (4) में और 17(5) में एरजामिनेशन कमेटी है और एरजामिनेशन कमेटी है लेकिन

## ी बी राम लखने प्रसाद गुप्त]

डिसिप्लिनरी कमेटी में इनके नामिनी हैं। इसका स्रर्थ यह हुस्रा कि एग्जामिनेशन में, जिस तरह का भी एग्जामिनेशन हो, जो भी कैंटेगरी के लीग ग्राए, जो भी सिले-बस हो, उसमें ये हस्तक्षेप नही करेंगे। कहने का मतलब है कि इसमें श्रीर भी ठीक व्यवस्था हो। उसमें एक गवर्नमेंट नामिनी हो या जी हो यह होना चाहिए क्योंकि जब डिसिप्लिनरी कमेटी में श्राप रखते है ऐक्शन लेने के लिए ग्रपने व्यक्ति को या गवर्नभेंट के व्यक्ति को उसमें रखा जाता है तो एग्जामिनेशन बोर्ड में भी एक व्यक्ति को रखना चाहिए । ताकि पीछे यह कहा का मौका न मिले कि यह कौसिल जिस तरह से इ<sup>र</sup>जामिनेशन कंडक्ट करती है वह ठीक नही है या फिर उसके लिये कोई डाइरेक्टिव जाय, जैसी कि मैंने श्रूक में आशंका प्रकट की थी। तो इस तरह के मतभेद किसी भी समय में पैदा हो सकते है ग्रौर वह पैदान हों इसके लिये ब्रावश्यक है कि एग्जामिनेशन कमेटी में भी गवर्नमेंट नामिनी रहे।

उसके बाद सिक्शन 35 है। उसमें डिजाल्व करने की बहुत वाइड पावसं गवर्नमेंट ने ले रखिं है ग्रीर उसमें किसी भी डाइरेक्शन को अगर नहीं माना गया, कौंसिल ने नहीं माना तो उस के कारण उसको डिजाल्व किया जा सकता है। मेरा ह्याल कि इसके अन्दर कुछ कैटेगरीज रहनी चाहिए। बह नहा कि किसी भी हालत में सिर्फ गवर्नमेंट के व्हिम्स पर हो भ्रौर वह डाइरेक्शन देती **भ्रोर** किसी भी डा रेक्शन को श्रगर कौंसिल ने नहीं माना ती उसके लिये उसकी डिजाल्व कर दिया जाय । ग्रगर इस तरह की बात रहेगी नौ इसका अर्थ यह होगा कि उसके एडिमिनिस्ट्रेशन पर एक तलवार नटकी रहेगी कि तुम कोई भी फैसला करो, हर दैवले में गवर्नमेंट तुम्हारे ऊपर

है ग्रौर तुम को डिजाल्व कर सकती है। तो इस तरह से काम नहीं चल सकता। उनको कुछ स्वायत्तता देनी चाहिए श्रौर इसमें मेंशन किया जाना चाहिए कि गवर्न-मेंट किस-किस मौके पर हस्तक्षेप कर सकती है, ऐसा न हो कि किसी भी तरह के डाइरेक्शन को डिस्त्रोबे किया जायगा तो उसके लिये उस को डिजाल्व कर दिया जायेगा। तो इस तरह की व्यवस्था नहीं होनी चाहिए।

ग्रंत में मैं यह कहना चाहता हूं कि जो 25 लाख कैपिटल वाली बात रखी गयी है कि ऐसी कंपनियां उन को अप्वाइंट करे, उस के बाद माननीय मंत्री महोदय ने बहुत सही कहा कि 25 लाख से कम कैपिटल वाली कंपनियां भी जो हैं वह भी इन प्रोफेशनल लोगों को बहाल करें तो उस से इंप्लायमेंट भी बढ़ेगा श्रीर उनका प्रशासन भी चुस्त होगा ग्रौर उनकी महत्ता भी बढ़ेगी, परन्तु ऐसा न ीं होना चाहिए कि जैसे ब्राज कल मास्टर ब्राफ बिजनेस एडमिनिस्ट्रेशन के दुनिया भर के डिप्लोमा ग्रौर डिगरियां हो गयी 🕺 ग्रौर उन का महत्व समाप्त हो गया है और बहुत जगह तो उन की खरीद ग्रीर बिकी भी शुरू हो गयी है। रुपया लेकर लोगों को ट्रेनिंग देदी जाती है तो ऐसा इस में नहीं होना चाहिए। कई जगह ज्यादा रुपया लेकर लोगों को डिप्लोमा दे दिया जाता है स्रौर इस तरह से उसकी वदनामी होती जा रही है, मैं चाहूंगा कि यह इंस्टीट्यूशन बहुत महत्व का है ग्रीर इसलिये यह ख्याल रखा जाय कि हर हालत में इस का महत्व है वह बराबर बना रहे ताकि प्रशासन ग्रौर एडमिनिस्ट्रेशन बहुत रहे ।

इतना ही कह कर मैं इसका समर्थन करते हुए ग्रपनी जगह लेता हूं।

श्री हश्मदेव नारायण यादव (विहार): उपसभाध्यक्ष महोदय, ग्रभी जो विधेयक सदन के सामने विचार के लिये श्राया है सिद्धांत रूप में इस विधेयक का मै समर्थन ही करता हं। सरकार का मुख्य उद्देश्य इस विधेयक को लाने का यह है कि कंप-नियों के लिए कई कानून होते हैं ग्रौर वे कंपनियां उन कानूनों को सही ढंग से लागु करती हैं या नहीं करती है इसको देखने के लिए एक प्रशिक्षित स्रादमी वहां मौजुद रहे। लेकिन मेरा निवेदन यह होगा कि वह प्रशिक्षित म्रादर्मः सरकार होगा या वह प्रशिक्षित आदमी कंपनी का होगा। कंपनी ही स्रगर एक स्रादमी वहां र रेगी तो जितना घपला कंपनी वाला करता है, उस घपले को कागज में छिपाने में ट्रेन्ड ग्रादमी तो उस का मददगार होगा या पकड़ने वाला या उस को रोकने वाला होगा । चोरी पकडने वाला तो बाहर का ग्रादमी होना चाहिए, न कि कंपनी का ग्रादमी होना म्राप के म्रादिमियों से तो कई गुना ज्यादा ट्रेन्ड श्रादमी बिरला, टाटा, डालमिया. सिहांनियां, मफतलाल श्रौर बिन्नी वाले रखते हैं। यह बड़े-बड़े लोग है उन के यहां तो ग्राप से भी बड़े-बड़े कर्मचारी बैठे हए हैं। वहां ग्रगर ग्राप ग्रपने यहा से थोडा प्रशिक्षित करके किसी कमवारी को भेज देंगे ग्रीर वह भी कंपनी का नमक खाने होगा तो वाना वह कंपनी की चोरी कैसे पकडेगा ? ग्राप प्रशिक्षित ग्रादमी को भेजिये, टेन्ड ग्रादमी को भेजिये लेकिन वह शृद्ध रूप से सरकार के नियंत्रण में होना चाहिए। उसको इतना ब्रधिकार होना चाहिए कि कंम्पनी के अन्दर जो गड़बड़ियां हो उनको पकड़ करके वह सरकार के पास भेजे तो उस पकडने वाले का पूरस्कार मिलना चाहिए न कि वैसे भ्रादमी को जो उनकी गड़वड़ी को पकड़ेगा तो उसको कान

पकड कर दूसरी जगह कर दिया जाएगा । फिर इससे लाभ मिलने वाला नहीं है। तो सही माने में ऐसी संस्थायें देश के ग्रन्दर ग्राप बनाइये । ग्राज जितने बिजिनेस मैनेजमेन्ट की टेनिंग देने वाले हैं, हमारे बिहार में बिजिनेस मैनेजमेंट ट्रेनिंग देने वालों के साइन बोर्ड लग जाते है, कोई 15 हजार, कोई 20 हजार, कोई 25 हजार चन्दा देकर उस इंस्टीट्युशन में नाम दर्ज कराता है ग्रौर न परीक्षा देता है, क्या होता है, क्या नहीं होता है, हम लोगों को पता नहीं, लेकिन बिजिनेस मैनेजमेंट की ट्रेनिंग का सर्टिफिकेट लेकर बहाल हो जाता हैं, नकली प्रमाण-पत्र लेकर बहाल हो जाता है। ऋ।५ इस तरह के जितने संस्थान हैं उन को ग्रपने ग्रन्दर लें ग्रौर जिस तरह से विश्वविद्यालय बनते हें उसी तरह से विजिनेस मैंनेजमेंट के लिए केन्द्रीय विश्वविद्यालय के तौर पर ग्राप ट्रेनिग इंस्टीट्यूट बनाये ? अगर ऐसे ट्रेनिंग इंस्टीट्यूट बने तो उनकी बाजापता तौर पर परीक्षा होगी। फिर मैं यह निवेदन करूंगा कि कंपनी के बारे में ग्राप, वह ठीक तौर से कानून को लागू करता है या नहीं, उस पर श्रौर प्रतिबंध लगाइये। श्रभी तक मेरी जानकारी जो कुछ है उसके भ्राधार पर मैं कहता हूं डा० राम मनोहर लोहिया कंपनी के बारे मे बोले थे, उस प्रोसीडिंग्स को निकालिये कि भारत सरकार के सेवानिवृत्त बड़े-बड़े श्रधिकारी कंपनियों के ग्रन्दर सलहाकार बन जाते है। चाहे वित्त विभाग से हों, विभाग से हों, ऐसे ग्रफसर सेकेट्री लेवल से जो रिटायर होते है वह कंपनी के मैनेजिंग बोर्ड में चले जाते हैं या उनके सलाहकार बन जाते है या किसी न किसी रूप मे उनके सहयोगी बन जाते हैं तो जो वरिष्ठ ग्रधिकारी है, सेवा-निवृत्त म्रधिकारियों के साथ उनका रिश्ता बना ही रहता है ग्रौर उस कंपनी के खिलाफ केन्द्रीय सचिवालय मे कोई भी कार्यवाही ग्राप करते

### श्रिः हुक्मदेव नारायण यादवी

है तो ग्रापकी कार्यवाही करने की सूचना कौमा, फुलस्टाप के साथ कंपनी को मिलती है कि उनके खिलाफ यह कार्यवाही चलने वाली हैतो सरकार वह कार्यवाही करने में ग्रक्षम हो जाती है। ग्राप यह कानून बनायें कि सरकारी अधिकारी मलाहकार के रूप में मैनेजमेंट बोर्ड में नही रहेगा। ग्राप चैक कराइये फाइव स्टार होटलों में दिल्ली में सैकडों ऐसे रिटायर ग्रफसर पकडे जायेगे, जिनेके लिए बाजाण्ता तौर पर कमरे रिजर्व हैं होटलों में और वहां बॅठ कर वे मचिवालीय से पता लगाते रहते है कि इस कंपनी का क्या हो रहा है, उनके हितों की रक्षा करने का वह काम करते है। तो स्राप इस पर भी रोक लागाइये स्रौर साथ ही साथ यह भी लगाइये कि वहां व्यापार श्रौर राजनीति के श्रन्दर जो घला होता है. व्यापार पर राजनीति का नियंत्रण नहीं होगा ग्रौर राजनीति का व्यापार में प्रवेश न होगा, यह भी ग्राप रोक लगाइये। जिस तरह से पीपूलन रिप्रजेन्टेशन ऐक्ट में चुनाव के लिए बहुत सी ग्रयोग्यतायें जोड़ दी हैं. उसी तरह से एक अयोग्यता यह भी कि किसी भी कंपनी के मैनेजिंग बोई का डाइरेक्टर या कपनी में किसी तरह से ल गंभाग रखने वाला ग्रादमी जब तक पालियामेंट या किसी लेजिस्लेटिव असेम्बली का मैम्बर होगा तो उस अवधि में उस कंपनी के साथ किमी तरह मे प्रत्यक्ष या परेक्ष रूप से सम्बन्ध नही रखेगा और साथ ही साथ किसी राजनीतिक ब्रादमी को किसी भी कंपनी में निय्क्त नहीं किया जाएगा । ग्राप कहेंगे कि राजनीतिक नेता का बेटा है, पाता है, रिक्तेदार है उसको क्यों नहीं कंपनी में नौकरी दी जाएगी। क्या वह किसी लीडर का बेटा हो गया, उसका रिश्तेदार हो गया तो फिर उसे म्राप म्रधिकार

से वंचित करेंगे ? हां, वंचित करेंगे । हम म्रगर राजनीति में है तो हमारा सब कुछ सार्वजनिक है । इंडस्ट्री मिनिस्टर मैं बन जाऊं, मेरा कोई रिश्तेदार विडला, टाटा या अन्य बहै-बडे उद्योगपितयों के कारखाने में नौकरी करने वाला रहेगा तो फिर हम उस कंपनी के साथ किसी न किसी तरह से सम्बन्ध जोड़े रहेंगे। हमारा सम्बन्ध तो किसी न किसी तरह से उससे जुड़ा ही रहेगा। मन्ष्य म्राखिर ममुख्य है। मनुष्य में मोह है, माया है तो फिर मोह, माया, ईप्या, ममना सबसे वह ग्रसित होगा, तो ममता के अनेक रूप हो सकते हैं। ग्राप ऐसी संस्थाओं का निर्माण करें जिनके द्वारा जहां कही भी किसी तरह की मानवीय कमजोरी से प्रेरित होवार इंसान किसी तरह के क्कर्म कर सकते हैं, उन सारे बिन्दुम्रों पर प्रतिबन्ध लगायें। जब तक हम ऐसा नही करेगे तब तक ग्राप किसी संस्था या कंपनी को पवित्र नहीं कर सकते। मन्ष्य ग्राखिर मन्ष्य ही है। हम भी मन्ष्य है और ग्राप भी मन्ष्य है। मैं यह नही कहता कि हम ग्रीर ग्राप जो यहां है मन्ष्य से ऊपर उर कर हमारा दिल ग्रौर दिभाग बदला हुग्रा है । हम भी माया ग्रीर मोह से ग्रमित होकर सोचने का काम करते है। मै सरकार से यह निवेदन करूंगा कि कंपनियो के ग्रंदर जो गड़बडियां है उनको भ्रगर भ्राप ठीक करेना चाहते है तो भ्रापको विशद्ध रूप में कठोरता के साथ कदम उठाना पड़ेगा । निर्मम श्रीर निर्मोही बनना पड़ेगा । जैसे जहां तहां कोई घाव हो जाता है ग्रौर उसको चीरने का काम करते है तो उसमे पूरा मवाद निकलता नहीं है बल्कि नतीजा यह निकलता है कि उन घावों में मवाद बढ़ जाता है। कच्चे घाव के ग्रन्दर से मवाद निकलता नहीं बल्कि मवाद स्राता है स्रोर सेप्टिक हो जाता है ग्रीर ग्रब तो सेप्टिक से कैंसर हो रहा है इन कंपनियों के द्वारा तमाम गड़बड़ियां की जा रही हैं, लूट-खसौट की जा रही

है । कानुन को लागु नही किया जा रहा है । जो ग्रापके मजदूर के मामले में लेवर वैलफेयर कानून चलता है वह भी लागू नहीं किया जाता है। मजदुर कल्याण कोष का गबन होता है, बोनस का गवन होता है ग्रनेक स्रोतों से इनका गबन किया जाता है। कंपनियों के लोग भ्रपने तमाम लोगो को नकली रूप मे फर्जी रूप में ग्र.नी कंपनी में किसी न किसी ग्रीहदे पर रखते हैं। उनकी सुख-सुविधा ठाट-बाट ५२, णान शौकत के ऊपर कंपनी सारा पैसा खर्च करती है बिरला महाराज की ग्रगर जाच कराई जाए तो देश का कई सौ करोड रुपया जो उन्होंने फर्जी खाते में कही डाल रखा है, उसका पता लग जाएगा मै इस विधेयक का समर्थन करता हु ग्रौर यह ग्राणा भी करता हु कि ग्राप जिस दिशा में बढ़ना चाहते हैं, सचम्च अगर श्रापका दिष्टकोण गरीबी की रेखा को समाप्त करना, श्रमीर ग्रौर गरीब के भेद को मिटाना, जो लटखसौट होती है उसको नियन्त्रित करना चाहते हैं तो ग्रापको दिल भी मजबत करना होगा, दिमाग भी मजबत करना होगा । नियत भी म्रापकी साफ रहनी चाहिये मौर म्रापके काम भी साफ रहने चाहिये, तभी देश के गरीबों का विश्वास ग्रापके ऊपर जगेगा ग्रौर ग्राप ईमानदारी के साथ इस देश के शासन को चलाने में सक्षम हो सकेगे।

Company Secretaries

SHRI SYED SIBTE RAZI Mr. Vice-Chairman, it is Pradesh); my pleasure to say a few words in support of this Bill which has been brought by our hon. Minister of Law.

Before going into the details, would like to draw the attention of the Minister to the fact that when the Companies Bill was brought in Parliament in 1956 it was said that one of the basic concepts recognised the Companies Bill was that the affairs of the companies encompass not only the interests of the share-holders and the management but also interests of the workers, the and the community large. And, I feel and am confident that it is in this spirit that the Government in power has brought this Bill in connection with the regulation, development and control of the Company Secretaries' profession.

Mr. Vice-Chairman, we are having a planned economy and we have not been very much prejudiced against private sector or the corporate When we talk about the planned economy, we cannot ignore. the importance of the corporate sector which is being run in this country. Mr. Vice-Chairman, the Government itself is in competition with the corporate sector, the private sector as well as the public sector. For the achievement of the objectives I mentioned in the beginning of my submission, Mr. Vice-Chairman, we have to see that the sole objective of the private sector as well as the public sector should be not only to earn

But a consciousness about the social responsibilities has to be developed, a consciousness that the interest of the people is to be watched in the joint stock companies or in the corporate sector. Mr. Vice-Chairman, previously, in the old days, there was the barter exchange system. People were exchanging things among one another. Slowly it developed and we saw the sole proprietor system. Afterwards there was further development in commerce and we found the partnership system. But it was felt that the partnership system was also not very sufficient and now a system of joint companies has been evolved where the producer is someone, the consumer is someone else and there are so many persons whose interests are involved. And a few persons are selected or elected to watch the interests of others. In this connection the decision to give stautory recognition to the Institute of Com pany Secretaries is a laudable effort Sir, professional management is the dire need of the time. We have vast experience of professional management in the corporate sector particularly. In the joint stock companies, in public companies and in private

### [Shri Sayed Sibte Razi]

companies we have the experience of chartered accountants. The Institute of Chartered Accountants has contria lot in looking after affairs of the shareholders by going through the accounts. Next we have een the utility of the Institute of Cost and Works Accountants. In 1953 or at the very beginning of our independence, we felt that in the corpothere must be some rate sector trained personnel, some professional personnel who would know As you know, Mr. things. Vice-Chairman, the Company Law has great importance in the affairs of the corporate sector, in joint stock companies, to keep a watch upon the interests of the shareholders. And in implementation of the proper statutory provisions of the Company Law in the corporate sector, competent and trained personnel will be of very great use. Now the responsibility of a trained personnel or a company secretary is not only to look to the interests of the management; he has many types of responsibilities the workers, towards the towards the manageshareholders, ment. towards the consumers towards the common man. Mr. Vice-Chairman, my friend, Mr. Hukum Deo Narain Yadav, said that there must be a person who can get at the things and bring it to the knowledge of the Government. I feel that a company secretary is not going to a company as a detective officer or as a sub-Inspector of police. He has not only to see things but he has to help in keeping a watch upon the interests of all the sections to which I have referred. One of my friends asked why universities or other colleges are not being utilised for this very purpose and what is the necessity to bring a separate statute for company secretaries. My humble submissin is that the problems before the company secretaries are not day-to-day problems only, they have to face complex problems of company law and other things. That is why they should be given

some special training, as to in which direction they have to go and in which direction they have to see things. I feel that this institution will greatly help in the efficient functioning of the corporate sector as do our other similar institutions. the Institute Chartered Accountants and the Institute of Costs and Works Accountants. Ours is a developing economy and we have to take the help of these sectors. We have to bring in their efforts in order to uplift the downtrodden. bring light to the dark regions, feed people who are unfed and to clothe who are naked. There has to be a joint fight against the economic inequalities. Whether it is public sector or it is private sector, we have to view things in that perspective. If in any sector we find that this feeling is lacking, we should make efforts to create this feeling; it is a social responsibility. This social consciousness should be developed.

It is stated in this Bill that companies with a capital of over Rs. 25 lakhs should have to employ trained professional secretaries. My humble submission to the honourable Minishere is that this ceiling should be brought down to Rs. 10 lakhs and with a capital of over companies Rs 10 lakhs also should have trained secretaries. In this respect, I the Bill meets the needs of the time and it will help in further smoothening the working of the corporate sector. I am sure this institution will prove its worth in the coming years.

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, this is a way a sequel to, I believe, the Companies Act which was passed in this House some twentyfour years ago sponsored by Shri Chintamani Deshmukh, the then Finance Minister of the country. I had the privilege of participating in that discussion and this question of secretaries which was created in the Bill evoked considerable debate and discussion. were two schools of thought. One was that in order to weaken the grip of the monopolists and others or their

families, it would be better if we provided for this post of secretary. Others thought it would make no material change to the situation. I would make some submissions not vividly recollecting what was discussed then because my memory is not that sharp; but nevertheless this aspect has to be borne in mind, the purpose for which this institution or this arrangement was made in the Companies Act.

Some friends of the ruling asked me: Why do I always criticise the Government on the floor of the House, and why, being a senior Member, do I not give advice to them? Be it far from me to give advice to the honourable gentlemen, they are powerful. They are a collection, not a collective, and they handle undoubtedly very im<sub>|</sub>portant affairs, financial and otherwise. (Interrup-Therefore, I would not give tions). advice to them, though originally I thought when I heard some of these things, I should say something. It is only by way of an explanation why I don't give advice but make some observations. Prince Charles arrived here yesterday. Nearly half a dozen Cabinet Ministers went to the airport to receive him, including Mr. A. P. Sharma the Minister in charge of Civil Aviation, that is to say, the Indian Airlines also. Verv good. First of all I do not know why so many Ministers went there-probably they had no other work to do at that time. But anyway, that is not my point. What depresses me and dissuades me from coming out with any advice is this. When Shri Rajiv Gandhi appeared at the airport, all of them stood up-all Cabinet Ministers including Mr. A. P. under whom Shri Rajiv Gandhi works. Now, Sir, if we see such things, do you think that I will feel like advice? giving Suppose Pranab Babu, who is in charge of Commerce Ministry, goes to receive somebody at the airport. Now some official work. ing under him-he may be the son of somebody or the other, that is not the point—in one of his undertakings

appears at the airport, and Pranab Mukherjee gets up in his seat to receive him...

SHRI HAREKRUSHNA MALLICK (Orissa): He will never do it.

SHRI BHUPESH GUPTA: I will be very happy if they deny and say that they did not get up. There are Ministers here and one of them can say this.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): One thing I can tell you. Everybody was standing there and nobody was sitting. So, where is the question of getting up?

SHRI BHUPESH GUPTA. have that Bengali cleverness. Let us share that. Some were sitting. These Cabinet Ministers were sitting. What is surprising is, one could not understand who was the Prince. That was difficult understand-whether to Rajiv Gandhi was the Charles was the Prince. So, be a little careful so that we have some heart still left in us. Have you understood, Mr. Law Minister?

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Please come to the point.

SHRI BHUPESH GUPTA: This is a friendly advice This is a good advice to you. Listen to me some time. I am not criticising you needlessly. I do not like that Personally I have very good relations with most of you.

SHRI SYED SIBTE RAZI: Is the Raj Kumar who came from Britain a Company Secretary? What relevance has that got to this Bill?

SHRI BHUPESH GUPTA: He is not a Company Secretary. But he will visit the British Companies. He is going to Dunlop. We know it very well. But he is not a Company Secretary. He is a Prince. But who is the Prince? We do not know it now a days. Leave it at that.

[Shri Bhupesh Gupta]

As I said I will make some sugges-My friend here has tions. spoken about the Company Secretaryship You have spoken from your point of view. I am not one of those who would not seriously take what have said. I appreciate whenever good points are made. I would not dislike what you say simply because you have interrupted me. You spoke, this is good. Our experience is that it will not work. Your sentiments are good. You said there should be change, there should be trained officials, and so on. But that does not work. The main thing is that we should ensure workers' participation at all levels of the management including policy formulation of the concerned undertaking. These had Even at that time it been debated. was suggested But it was not accepted Today | we find it is very essential. I do not say: Make over the management to the workers because under this present society it cannot be done. But involve them in the management. Let them participate and share with them management and executives the policy formulations, decisions regarding matters of production, labour relations, technology, and all that. It will be very useful. Then you will have a sort of control. Now, Company Secretaries: You are creating another set of bureaucrats, another layer of bureaucracy; you have created them. Now, under this institution, we will have another set of IAS officers Now, an honourable Member mentioned about the Chartered Accountants, Yes. But you know very well, how some of the Chartered Accountants behave in helping in manipulation of accounts by others. Here you are creating another set of bureaucrats and they will go to the private sector. I am not talking of many of them, and I am not at the moment talking of the public sector. They will go there and they will be absorbed in the system of management and willy-nilly they will become a part of the companies in

which they function. I will give you the latest example.

Here, Sir, I would like Mr. Pranab Mukherjee to note it. Now, the monopoly houses should be disbanded, the multinationals should be curbed, and the remedy does not lie in putting trained Secretaries there. They can be there. But I want to tell you one thing. There are some Ministers—I do not want to name any Minister here-and some high officials and you can very well understand how they can put in their pockets these Secretaries. You know it very well. They know how to manipulate these things. Sir, we thought some change would be made. But what is happening now? Corruption in the large business houses, in the big business, has grown manipulation even of law, the evasion of Income-Tax, evasion of very regulatory measures, excess production, excess capacity, under-invoicing, over-invoicing—all these things have increased and the black money has also increased in the country over the years, and these things have increased despite the Companies Act, despite the MRTP Act. Can it be denied? Nobody can deny it. Therefore, some basic treatment, some radical treatment is needed.

Now, currently, one thing is happening. Sir, when Mr. Charan Singh was in charge of the Finance Ministry, he directed the company, M/s Hindustan Lever, to dilute their share to 40 per cent. He did it. And then he said-I do not know why he said that-that it should be done in two stages, that is, by end of 1979 it should be brought down from per cent to 51 per cent and then by the end of 1980 it should be brought down to 40 per cent. That was the thing. In two stages the dilution had to take place. You know how management is behaving? Some are Indians there; maybe a Secretary is also involved What are they doing Pranab Babu should note this. You know what they are doing? As I am speaking-kindly note this-as I am speaking here, they are canvassing

and they know very well that they cannot come to me. They are trying to find out whether they can make out their case through somebody else to me. But because they are doing this I want to reveal this before this House. But they know that this is a very tough customer. I teil you they are doing it and they know that the Government wants to keep it at 51 per cent. And Sir. today, answer to a question-there was a question on this today-the Minister has said that taking into account the advice given by the Ministry of Law, this representation is under the consideration of the Government in consultation with the concerned Ministries and a final decision would taken later. This is in reply to a question on the issue of dilution. Sir, here is the Law Minister now. What advice our Law Minister has given, I do not know. Would you divulge it here? This kind of thing they are doing. Now, there are two arguments by them.

They say that they are exporting But, you know, they are not exporting their products. They buy the products from other sources and export them and say that they are exporting as if it is the export of their concern or firm. Secondly, Sir, they are saying that they are using sophisticated technology. That again is false and it is bogus plea, because that detergent is produced now in our country by IPCL. They can produce it here and we are not dependent on them. These two arguments fall to the ground. They are now bluffing the Government. They want to keep it at 51 per cent. It should be rejected. They should be asked to bring down to 40 per cent by the end of this year, as originally ordered. Why are they not doing so? My friend has gone away. Where has he gone?

They are doing it because they think if the share is diluted to 40 per cent or even to 49 per cent, the legal character of the company will be changed. Then it will not be possible

for the Unilever in London to appoint the Chairman and the Board of Directors. It will no longer be possible for the company to do so. If the dilution takes place, we will cease to be a subsidiary and become an associate subsidiary. They want such a little control that India wants in national interest to be frustrated And for this the Englishmen have not come here to canvass. Indians have come from Hyderabad and other kind of places to canvass for this lobby so that they are allowed to retain 51 per cent equity. This is a serious matter.

All I say, I gave you this latest example because I thought tomorrow morning if something is reported, our gentleman will know that we have told the Government and our Minister will also think that the cat is out of the bag already and he may take a better decision.

Mr. Pranab Mukherjee is the Minister of Commerce. He is not in charge of industry. I feel Mr. Chanana our good friend, who used to edit paperdoes he do it now? I think he does it even now-has gone wrong. He thinks of giving concessions to monopolists and have the production increased and price brought down. What a fantastic thing? This strategy and policy has failed everywhere in the capitalist world. And still he is pursuing that policy. I do not know why they are giving so much concession everyday to the monopolists. And they are very happy. When I read the speeches of company bosses, whether of the Tatas or of the Birlas or of similar other people. I find they are very happy with this present Government because they are getting very handsome concession. And Mr K. K. Birla claims to be almost a part of the establishment in the household, take it as you like, some important household, he brags about it when some statesmen asks Birla how close he is to the Prime Minister, he smiles. That smile is

[Shri Bhupesh Gupta] very significant. Mr Pranab Babu may not understand that smile.

He is also AN HON. MEMBER: smiling.

SHRI BHUFESH GUPTA: others understand it. I say, this is a dangerous thing. Therefore, I would like to give two or three suggestions.

First of all, the Company law should be reconsidered. We need comprehensive amendments to the Companies Act which was adopted in 1956 in the light of various reports of the different Commissions and Committees, including the Monopolies Commission and also our experience. These changes will not do.

Secondly, we need a determined policy to see that the monopoly control under whatever guise, on the industrial world is to begin with, drastically reduced and ultimately eliminated. Today 43 per cent of the assets of the private organised sector is accounted for by four monopoly houses. Compared to the dawn of independence, when the Tatas and the Birlas did not even have Rs. 150 crores of the total assets, today their industrial assets amount to more than Rs. 2000 crores | It is a very serious matter. You cannot have any control. Therefore, Sir, I want strong measures against monopolists multinationals and the implementation of the existing destrictive laws.

And I would ask the Govern-5 P.M. ment to go into the whole question and bring forward another set of laws in order to see that we do away, within the framework as far as possible this concentration of economic power etc. That is all I would say. Beyond that I do not wish to say anything. This will not work very much. You are creating another body of men. We know that they will be swallowed by monopoly capital as it is swallowing up many big officials, and some Ministers also, if I may say so. If they can

swallow so many, well, you can understand what happens. When you send these people for training, you spend the money for their training. (Time bell rings) Then they will be swallowed by the monopoly capital. This is all I would like to say. Kindly take action against the Uni\_Lever and the Hindustan Lever.

SHRI SHIV SHANKAR: Mr. Vice-Chairman, Sir, I am happy that the Bill, by and large, has received the support from all the sections of this House. Needless to say in an atmosphere of industrial development, the importance of the corporate sector is undoubted. And with the growth of the corporate sector, the institution of Company Secretaries assumes a great importance. This Bill, in fact, meets a long-felt need, and the Company Secretary, who is more in the nature of a kingpin in the apparatus of the corporate sector has got to necessarily play a great part. He is a fulcrum round whom the management, the shareholders, the employees of the corporate sector and also the consumers have got to revolve. It is purely in this background that the importance of this institution cannot be denied

Sir, as I had said earlier, in the two sister institutions, namely that of the Chartered Accountants and also the Cost Accountants, enactments have been made. So far as this institution is concerned, the idea behind was to entrust them with the required degree responsibility, to make orthem autonomous within the parameters of the law, give them the importance that they deserve so that a proper growth of the corporate sector takes place in this country.

Sir, I am aware that some criticism has been made with reference to certain clauses. A reply to the point made by Mr. Gupta need not be given because his criticism has nothing to do, in my submission, with the Bill that is introduced here. One of my friends referred to the Statement

of Objects and Reasons and recalled the recommendations of the Administrative Reforms Commission observed the desirability of encourageing the growth of the profession of Company Secretaries as a necessary adjunct for a more efficient working of the corporate sector. He has also alluded to the recommendation of that Commission and stated that the Commission was of  $th_{\mathbf{e}}$ view that suitable qualifications for such Secretaries should be prescribed by the Government.

Referring to sub-clauses of clause 15 he felt that we are departing from the recommendations of the Administrative Reforms Committee. If my friend were to read in between the lines the purport and the content of what the Administrative Reforms Committee had recommended, he should be satisfied that clause 15 answers his doubt. What the Administrative Reforms Committee had suggested was that the qualifications of such secretaries should be prescribed by the Govern. ment and the Government could only prescribe it by virtue of the rules and regulations; qualifications could · be incorporated in the Act. And it is precisely for this reason that clause 15(1)(a) deals with the power prescribed standards for and conduct of, examination for enrolment of the candidates, and so on. Likewise, subclause (c) deals with the qualifications. So, there should be no apprehension that the recommendation of the Administrative Reforms Committee is sought to be by passed in any One aspect which was stressed was as to how in the case Medical Councils they do not "prescribe the qualifications, and the examinations are carried out by the universities, so why don't we proceed on the same lines? The answer to this two-fold. Firstly, perhaps my friend is aware that the Medical Council itself prescribes the regulations and also the qualifications, based on which the colleges are opened with a prior sanction of the Medical Council; prescribed courses are adopted No doubt the apparatus with reference

to holding the examination is left to

the university. But, then, all the rest of the work is done by the Medical Council, secondly, the sister institutions like the Institute of Chartered Accountants and the Institute of Cost Accountants have a pattern' In fact, it is that pattern which was sought to be brought into vogue in this Bill so that the circle of the officers or the authorities connected with the corporate sector could be complete. Therefore, while it would not be advisable to leave the entire matter to the university for holding the examination, since this is a diploma course. (Interruptions)

I think you can credit me with that much of knowledge. Therefore having regard to the other two sister institutions, if an autonomous body is sought to be created, which is statutory in nature, and if that body vested with the power to conduct the process of examination, which is pure. I administrative in nature, be it the university or be it a particular body, which is a statutory body like the one in this Bill, I would submit, it makes no difference at all. The University, my friend is aware, is also a product of a statute. It is also a body which is the creation of law. Likewise, if the Institute of Company Secretaries created by virtue of the law and if proper powers are vested in it for the purpose of holding the examination I  $d_0$  not see as to how it could be said that it is a departure from the common accepted principle of law.

One argument that has been addressed is with reference to Clause 35 More than one hon Members alluded to this and short of saying that the clause is draconian, they have gone on record to say that it is an powerful clause which vests unweilded power in the Government to issue directions. But what is lost sight of is the content of the clause itself. Perhaps, what is not looked into by the hon. Members who are addressing the argument with reference to Clause 35 is that the power of the Central Government to issue directions also limited. It is paraphrased by the expression 'conducive to the fulfilment

#### [Shri Shiv Shanker]

of the objects of the Act'. The directions could not be anything. Directions have to be necessarily such as would subserve the interests of the objects of the Act and if such directions are violated, the concomitant result automatically should be and which is provided in sub-clause (3)...

SHRI BHUPESH GUPTA: Nothing will happen.

SHRI SHIV SHANKAR: My friends are aware, particularly those who are making the passing remarks, that in all the enactments where the statutor, bodies are created, including Municipal Corporations Act which are prevailing in all the States and which laws have been enacted by the respective legislatures of the States, power to issue directions is inherent in those enactments. After all, the State Government cannot denude itself of the power which it has and which power flows from the various entries in the Constitution for the purpose of framing the law and also protecting those authorities or the bodies which created by virtue of those legislations and if such corporate bodies do not subserve the interests of the enactments and go far beyond the parameters of the objectives set in the law that has been framed by the legislatures, necessary directions have got to be issued by the supervening authority, namely, the Government. It is purely from that point of view and more to subserve the interests the objects of the Act that this clause has been incorporated. If it is merely put forth that power to issue directions is there, without alluding to the content of the directions, I am sorry, the matter will not have been properly appreciated. Therefore, in my submission. Clause 35 advances the cause of the object and interests enactment itself. And in this perspective, one need not necessarily get apprehensions which do not exist either in the Bill itself or otherwise.

Sir in the process of the debate, some of the hon. Members have made very good suggestions. I can assure them that these suggestions certainly be taken into consideration at the appropriate stage. One aspect which was raised was with reference to the compulsory nature of the employment of company secretaries the corporate bodies which have paid\_up capital of Rs. 25 lakhs. Α this question had been asked why condition should not be imposed also with reference to other corporate bodies which have a paid-up capital of less than Rs. 25 lakhs In considering this matter we should adopt a pragmatic approach. If it becomes necessary that with the growth of corporate sector, instead of Rs. 25 lakhs of paid\_up capital being the exemption limit, it should be reduced, it can be done. After all, it is a field where the question of expertise is involved The question is that the salaries and emoluments which are paid to them should also be consistent with their capacity to manage an institution. If an institution is very small and the appointment of the company secretary is going to burden that institution, it will not be fair and porper to impose the personality of the company secretary on that institution. can assure the House that as and when it becomes necessary and it it is felt that with the growth of corporate sector, employment of company secretaries should be made compulsory even with reference to such companies whose paid-up capital is less Rs. 25 lakhs, this Government would not shirk that responsibility.

I may also answer one other aspect about the employment part. There is no doubt that this is another specialist class which is created. It is a known factor that as the days are passing by, it is the world of specialists more than the world of generalists and one need not find fault with the specialists. Having regard to the complex nature of the corporate sector and its development, if these company secretaries who are trained in a particular aspect are employed and if this class is encouraged, I do not think

we should in any way find fault with the system itself. (Interruptions) I would not like to go further into the diverse aspects...

SHRI BHUPESH GUPTA: You should say something about the Hindustan Lever.

SHRI SHIV SHANKAR: You would like me to say anything under the sun. But I am not prepared to do it. It is not my habit. You can say any. thing on any subject But I would not like to be dragged into that,

SHRI BHUPESH GUPTA: But this is relevant; control of the company.

SHRI SHIV SHANKAR: the hon. Members for generally supporting the Bill I commend the Bill icr acceptance by the House.

VICE-CHAIRMAN THE (SHRI BISHAMBHAR NATH PANDE): Shri Shiv Chandra Jha. He is not here. I will now put his amendment to the vote of the House.

The question is:

"That the Bill to make provision for the regulation and development of the profession of Company Secretaries, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:

- 1. Shri Harekrushna Mallick
- 2 Shri Ram Lakhan Prasad Gupta
- 3. Shri Hukumdeo Narayan Yadav
- 4. Shri G. C. Bhattacharya
- . 5. Prof. Ramlal Parikh.

with instructions to report by the first day of the next Session of the Rajya Sabha."

The motion was negatived.

(SHRI VICE-CHAIRMAN BISHAMBHAR NATH PANDE): Now the question is:

"That the Bill to make provision for the regulation and development

of the profession of Company Sec. retaries, as passed by the Sabha be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN THEBISHAMBHAR NATH PANDE): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 39 were added o the Bill.

The First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHIV SHANKAR: Sir Ι move:

"That the Bill be passed"

The question was put and the motion was adopted.

#### MESSAGE FROM THE LOK SABHA

The Joint Committee of the Houses on Offices of Profit

SECRETARY GENERAL: Sir. have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:---

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Tuesday the 25th November 1980, adopted the following motion:

'That a Joint Committee of the Houses to be called the Joint Com mittee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote-